

## FORM NO. 56AA

[See sub-rule (1) of rule 2DA]

### Application for approval of a Venture Capital Fund or a Venture Capital Company

1. Name and address of the Venture Capital Fund/Venture Capital Company
2. Date and place of formation/incorporation (enclose a copy of trust deed/certificate of incorporation under the Companies Act, 1956)
3. Objects of Venture Capital Fund/Venture Capital Company :
  - (i) Main objects
  - (ii) Ancillary objects
4. Capital structure/shareholding pattern
5. Present nature of business activities  
Number of years in that business
6. Accounting policies (furnish description of significant accounting policies)
7. Systems and procedures (furnish description of systems and procedures and essential internal controls in order to carry on the business)
8. Names of the associate organisations/group companies/subsidiaries
9. Details of management :
  - (a) Names of managers, directors with their experience, qualification and profession
  - (b) Names of the key personnel
  - (c) Organisational structure
  - (d) Board of directors of associate organisations, companies and their subsidiaries.
10. Names and addresses of the Bankers
11. Names and addresses of the auditors
12. Court cases/litigations in which involved in the last three years.
13. Names of the venture capital undertaking in which investment have been made or proposed to be made, along with the details of such investment.

\_\_\_\_\_  
*Signature and designation of the applicant*

#### Verification

I, \_\_\_\_\_, do hereby declare that what is stated above is true to the best of my knowledge and belief.

Verified today, the \_\_\_\_\_ day of \_\_\_\_\_

Place \_\_\_\_\_

Date \_\_\_\_\_

\_\_\_\_\_  
*Signature and designation of the applicant*

#### Notes :

The application form (in duplicate) should be sent to the Central Board of Direct Taxes constituted under the Central Board of Revenue Act, 1963 (54 of 1963), having jurisdiction over the Venture Capital Fund or the Venture Capital Company along with the following documents :-

- (i) A copy of the trust deed under which the Venture Capital Fund is formed or a copy of the certificate of incorporation issued under the Companies Act, 1956.
- (ii) Copy of the certificate of registration issued by the Securities and Exchange Board of India.
- (iii) Copies of balance sheet and profit and loss accounts for three previous years.
- (iv) Form No. 56BA duly filled in and signed by the applicant.
- (v) Form No. 56CA duly filled in and signed by the applicant.